

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423

IA/1194/ND/2023, IA/834/ND/2023,
IA/5496/ND/2022, IA/5629/ND/2022,
IA/3736/ND/2022, IA/3735/ND/2022,
IA/3717/ND/2022, IA/3725/ND/2022,
IA/4817/ND/2022, Contempt Petition /26/ND/2022
IN IB/199/PB/2018

IN THE MATTER OF:

HVR Industries Pvt Ltd	...	Applicant
Versus		
Bindal & Bindal Batteries Pvt Ltd	...	Respondent

Under Section 9 (IBC).

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Dhruv Gupta, Ms. Saloni Mahajan, Advocates for Respondent No. 3 in I.A. Nos. 3735/2022 and 3736/2022.
For the RP	:	Mr. Anshuj Dhingra in person

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **05.06.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER TECHNICAL